

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 638/MP/2020**

- Subject : Petition under Section 79(1)(c)(d) and (f) of the Electricity Act, 2003 seeking adjudication of Reliability Support Charges (RSC) by Respondent No. 1&2, Central Transmission Utility and Power System Operation Corporation Limited in terms of the Para 33 of the Order dated 16.5.2016 in 9/MP/2016 and Para 24 of the Order dated 4.4.2018 in Petition No. 142/MP/2017.
- Date of Hearing : 27.4.2021
- Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : National High Power Test Laboratory Private Limited (NHPTL)
- Respondents : Central Transmission Utility (CTU) and 4 Ors.
- Parties Present : Ms. Swapna Seshadri, Advocate, NHPTL  
Shri Anand K Ganesan, Advocate, NHPL  
Ms. Ritu Apurva, Advocate NHPTL  
Ms. Suparna Srivastava, Advocate, CTU

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, for revision of formula for applicability of Reliability Support Charges ('RSC') on the Petitioner. Learned counsel requested to issue notice to the Respondents.
3. Learned counsel for the Respondent, CTU accepted the notice.
4. After hearing the learned counsel for the Petitioner, the Commission ordered as :- Admit. Issue notice to the Respondents.
5. The Petitioner to serve copy of the Petition on the Respondents immediately, if not already served. The Respondents to file their reply, if any, by 20.5.2021 after serving copy to the Petitioner, who may file its rejoinder, if any, by 14.6.2021. The due date of filing of reply and rejoinder should be strictly adhered to.
6. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

